

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-306
IB-2678/ND/2019

IN THE MATTER OF:

Ajay Singh

...Applicant

Vs

Emkay Automobile Industries Ltd

...Respondent

SECTION

U/s. 9 of IBC,2016

Order delivered on 24.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant


: Mr. Abhirup & Mr. Ishan Dugal

For the Respondent

: Mr. Mohd. Irshad

ORDER

Ld. Counsels for both the parties have put in appearance. Ld. Counsel for the CD submitted that he has already filed the reply and the same is on record. Ld. Counsel for the petitioner submitted that he has not received the copy of the same. Ld. Counsel for the CD undertakes to serve the same on the E-mail ID of the Ld. Counsel for the petitioner. Ld. Counsel for the petitioner seeks time to file rejoinder to the same. Let the same be filed. List the case for 10.02.2020.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

Rakhi